**बेरोजगार विमानचालक**

904. **श्री मीठा लाल पटेल :**
**श्री दीनेन भट्टाचार्य :**

क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय देश में बेरोजगार विमान चालकों की संख्या कितनी है ;

(ख) क्या इन बेरोजगार विमान चालकों ने सरकार से प्रार्थना की है कि उन्हें नौकरी दी जाये और यदि हां, तो सरकार की इस पर क्या प्रतिक्रिया है ?

**पर्यटन और नागर विमानन मंत्री (श्री पुरुषोत्तम कौशिक)** : (क) देश में इस समय लगभग 200 वाणिज्यिक विमान चालक बेरोजगार है ।

(ख) जी, हां । इन विमानचालकों के लिए रोजगार के अवसर प्रदान करने की दृष्टि से, इंडियन एयरलाइन्स, एयर इंडिया, भारत अंतर्राष्ट्रीय विमानपत्तन प्राधिकरण तथा कृषि विमानन निदेशालय को सुझाव दिया गया है कि वे, जहां कहीं संभव हो, इन बेरोजगार वाणिज्यिक विमानचालकों को खपाने का प्रयत्न करें । इसके अतिरिक्त, नागर विमानन विभाग में सहायक विमानक्षेत्र अधिकारी के पद की सीधी भर्ती के नियमों में संशोधन कर के वाणिज्यिक विमानचालक लाइसेंस को एक स्वीकार्य अर्हता (क्वालीफीकेशन) के रूप में सम्मिलित कर लिया गया है ।

**Foreign Aid from Oil Rich Countries**

905. SHRI R. KOLANTHAIVELU: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) the quantum of aid received from the oil rich countries of the Middle East during the last three years;

(b) whether Government propose to secure increase in the flow of such aid; and

(c) if so, the salient features of such a proposal?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) to (c). An assistance of Rs. 788 crores has been received from OPEC countries in the last three years. Proposals relating to similar assistance for future have not been finalised.

**Autonomous Status of Reserve Bank of India**

906. SHRI CHITTA BASU: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Government propose to make the Reserve Bank of India 'truly autonomous'; and

(b) if so, Government's proposal in this respect?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) The Reserve Bank of India is a separate statutory and autonomous institution which functions within the framework of the Reserve Bank of India Act, 1934. The superintendence of its affairs is vested in the Governor and the Board of Directors nominated by the Central Government. As the country's principal monetary and credit authority, the Bank functions with due regard to Government's policies.

(b) Does not arise.